

QA-12015/17/2021-QA-FSSAI (E-3322)
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
Food Safety and Standards Authority of India
(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(गुणवत्ता आश्वासन प्रभाग)
(Quality Assurance Division)
एफडीए भवन, कोटला रोड, नई दिल्ली-110002
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated: 14th February, 2023

Order

Subject: De-recognition and de-notification of in-house testing laboratories of Food Business Operators – reg.

FSSAI notifies laboratories under section 43(1) of the Food Safety and Standards Act, 2006 as primary food testing laboratories.

2. The Food Authority has decided that *in-house testing laboratories of any FBO shall not be notified by FSSAI because of reasons like conflict of interest, location of such labs within manufacturing area of FBO, presence of Directors of FBO in the constitution of Board of Management and difficulty in regular monitoring and verification of minor details of the in-house laboratory.*

3. FSSAI has initiated the process of de-notification of all such laboratories. Accordingly, the Food Authority has de-notified the in-house laboratories of 'M/s ITC Foods Pvt Ltd 'Agri Business Division - ILTD, Spices Laboratory, Guntur' (Reg. no. 66/S/FSSAI/2019)' and 'Nutralytica Research Private Limited, Nashik (50/W/FSSAI/2018)' vide Gazette notification dated 18th October, 2022. Similarly, all other remaining in-house testing laboratories of FBOs will be de-notified in due course of time.

4. This issues with the approval of the Competent Authority.

(स्वीटी बेहेरा)
(Sweety Behera)

निदेशक (गुणवत्ता आश्वासन)
Director (Quality Assurance)